

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

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**RAJYA SABHA**

**UNSTARRED QUESTION NO. 415**

**TO BE ANSWERED ON THURSDAY, THE 22<sup>nd</sup> JULY 2021**

**Electronically Transmitted Postal Ballot System**

415. Shri K. Somaprasad:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government has taken decision on the proposal to amend the Conduct of Elections Rules, 1961 to facilitate Electronically Transmitted Postal Ballot System for overseas electors;
- (b) if so, the details thereof;
- (c) if not, the logistical challenges involved in the implementation of the proposal; and
- (d) whether Government has estimated the number and details of overseas electors?

**ANSWER**

**MINISTER OF LAW AND JUSTICE  
(SHRI KIREN RIJJU)**

(a)to (c): The Election Commission of India (ECI) has taken up a proposal to amend the Conduct of Elections Rules, 1961 to facilitate Electronically Transmitted Postal Ballot System for overseas electors. The matter is under discussions with the Ministry of External Affairs to iron out the logistical challenges involved in the implementation of the proposal.

(d): The ECI has informed that there are a total of 1,18,661 overseas electors as on 01.01.2021.

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